

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3260

ANSWERED ON:14.12.2006

AMENDMENT IN PCR ACT, 1995 AND SC AND ST (POA) ACT, 1989

Patle Shri Shishupal Natthu;Yadav Shri Kailash Nath Singh

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware that Protection of Civil Rights Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 are become ineffective to check effectively the untouchability and atrocities perpetrated against the Dalits;
- (b) if so, whether the Government is considering to amend the said Acts;
- (c) if so, the details thereof; and
- (d) if not, the manner in which the Government check atrocities against SCs/STs?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) to (d) The State Government/Union Territory Administrations are implementing authority of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. Suitable advisories are issued to them from time to time for effective implementation of these Acts in letter and spirit. Assistance is also provided to them for strengthening the administrative, enforcement and judicial machinery, awareness generation as also for relief and rehabilitation to the affected persons, etc. No final decision has been taken to amend various provisions of the said Acts.